No.RJ-1/Regular/426/2022

N O T I C E

IT IS HEREBY NOTIFIED for the information of the Advocates and the parties appearing in-person that the Court presided over by the **Hon'ble Shri. Justice Prithviraj K. Chavan** has issued the following directions :

The matters curtailed from the board and the matters which are not called out though listed and / or the board is discharged due to paucity of time, need not be mentioned for continuation of interim / ad-interim orders already granted. The interim / ad-interim orders earlier granted in the matters shall stand continued till **23rd December, 2022.**

Parties affected by the interim / ad-interim orders are at liberty to move for hearing for vacating the interim / ad-interim orders after filing reply, if any, and in case of an extreme urgency.

High Court, Appellate Side,
Bombay.

By Order,

Sd/-
(V. R. Kachare)
Registrar (Judl-I)

Date : 28th November 2022